

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.136/96

Wednesday, this the 31st day of January, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Ponnayyan Nadar,
Ummaparambil Thekkathil Puthenveedu,
Vettuvani, Haripad.P.O.
Alleppey District.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs.

1. Union of India represented by
Secretary to Government,
Ministry of Defence,
New Delhi.
2. The Admiral Superintendent,
Naval Dock Yard, Bombay. - Respondents

By Advocate Mr PR Ramachandra Menon, Additional Central
Government Standing Counsel

The application having been heard on 31.1.96 the
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is entitled
to be granted pension reckoning the service rendered by him
in the Naval Dock Yard, as qualifying service for pension.
Counsel for respondents submits that the claim is belated.

Nonetheless, he submits that the Government will consider and dispose of A4 representation within four months from today by passing a speaking order. We record the submission. We make it clear that we have not pronounced on the merits or maintainability of the application.

2. Application is disposed of as aforesaid. No costs.

Dated, the 31st January, 1996.

PV Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

trs/311

LIST OF ANNEXURE

1. Annexure A4: True copy of the representation dated 23.9. 1995 submitted by applicant to the Ist respondent.

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